## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO.1258 TO BE ANSWERED ON 28.06.2019

#### FINANCIAL ASSISTANCE FOR REHABILITATION AND PROTECTION OF CHILDREN

1258. SHRIMATI RAMYA HARIDAS:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government provides grants/financial assistance to State Governments for rehabilitation and protection of street children, children rescued from child labour and the victims of human trafficking, particularly girls and if so, the details thereof and if not, the reasons therefor;
- (b) the details of funds released thereunder through various schemes and heads during the last four years, State-wise; and
- (c) the system in place to audit and monitor the expenditure of funds allocated thereunder along with the heads and the details of expenditure and utilization of the funds, State-wise?

#### **ANSWER**

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

to (c): As per Section 2 (14) (ii) and (ix) of Juvenile Justice (Care and Protection of Children) (a) Act, 2015 (JJ Act), a child who is found working in contravention of labour laws for the time being in force or is found begging, or living on the street and who is found vulnerable and is likely to be inducted into drug abuse or trafficking is included as a "child in need of care and protection", among others. Section 41 of the Act also requires that all CCIs meant for covering children in need of care and protection (CNCP) or conflict with law (CCL) and shall be registered under this Act by the State Govt. Section 54 of the JJ Act requires all State Govt./UTs to appoint Inspection Committee for the State and district. Further, as per Section 54 (2) such inspection committees shall mandatorily conduct visits to all facilities housing children in the area allocated, at least once in three months in a team of not less than three members. of whom at least one shall be a woman and one shall be a medical officer, and submit reports of the findings of such visits within a week of their visit, to the District Child Protection Units or State Government, as the case may be, for further action. And as per Section 54 (3), on the submission of the report by the inspection committee, appropriate action shall be taken within a month by the District Child Protection Unit or the State Government and a compliance report shall be submitted to the State Government. The primary responsibility of execution of the Act, as such, lies with the State/UTs. However, Ministry of Women and Child Development is implementing "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) under umbrella Integrated Child Development Services, and providing financial assistance, as Grant-in-Aid, to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of CCIs. Further, National Commission for Protection of Child Rights (NCPCR), a statutory organization under this Ministry, has developed a Standard Operating Procedure (SOP) for care and protection of Children in Street situations.

Under the scheme "Child Protection Services" (CPS), institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship.

The details of fund Released and Utilized by State Governments during F.Y., 2015-16, 2016-17, 2017-18 and 2018-19 of the Grant released to the States/UTs under CPS is at **Annexure-I**. As per Rule 239 of General Financial Rules, 2017, the State/UTs are required to provide Utilisation Certificate for Grants-in-aid provided to them for implementation of the scheme.

"Ujjawala", a comprehensive scheme to combat trafficking, was launched by the Ministry in 2007 and is being implemented mainly through NGOs. The Scheme has five components-Prevention, Rescue, Rehabilitation, Re-Integration and Repatriation of trafficked victims for commercial sexual exploitation. Under Ujjawala Scheme, funds are released to the State Government/UT Administration for further disbursal to the implementing agencies. Details of the funds released under the Ujjawala Scheme during the last four years is at **Annexure-II**.

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Annexure referred to in reply to part (a) to (c) of the Lok Sabha Unstarred Question No.1258 for answer on 28.06.2019 raised by Shri Shrimati Ramya Haridas regarding 'Financial Assistance for Rehabilitation and Protection of Children.

The details of fund released and utilized by State Govt./UT Administrations during the financial year 2015-16, 2016-17, 2017-18 and 2018-19 current year under CPS as on 31.03.2019.

(Rs.in lakhs)

No. 1 / 2 / 3 / 4   1	Andhra Pradesh Arunachal Pradesh Assam Bihar	2015 Amount released 238.58 571.68 597.90	Amount Utlized 500.52	Amount released	6-17 Amount	2017 Amount	Amount	2018 Amount	Amount
1 2 1 3 4 I	Arunachal Pradesh Assam Bihar	<b>released</b> 238.58 571.68	Utlized 500.52						
2 3 4	Arunachal Pradesh Assam Bihar	571.68			released	released	Utlized	released	Utlized
3 <i>i</i> 4 I	Assam Bihar			110.74	586.32	1469.88	1537.11	1870.01	1477.11
4 1	Bihar	507 00	92.02	52.29	179.54	643.71	180.00	37.63	526.03
		331.30	1025.07	413.64	1112.98	2932.68	1787.53	3379.63	2015.65
5		2687.89	1896.52	2787.92	1923.33	541.56	1633.69	2621.87	*
	Chattisgarh	3955.55	2086.26	527.77	1683.25	3181.97	2486.27	2151.01	*
	Goa	235.25	39.68	36.83	98.27	728.53	54.44	16.03	80.17
7 (	Gujarat	2328.90	1510.37	769.95	1526.53	590.11	1767.24	2251.55	1790.09
	Haryana	496.44	350.89	0.00	1224.85	1858.22	2500.00	1387.60	1693.65
9 1	Himachal Pradesh	604.04	1255.12	2345.48	2390.26	1835.01	1833.11	1342.64	1349.88
10 、	Jammu & Kashmir	113.35	0.00	43.12	114.71	807.48	374.62	2106.94	*
11 ,	Jharkhand	369.88	387.42	840.11	842.14	1714.57	1641.76	1480.26	1570.69
12 I	Karnataka	1845.24	2193.66	3720.80	3709.53	3272.45	1364.04	4022.56	3285.56
13 I	Kerala	944.39	660.25	260.50	216.96	1849.45	1275.72	1263.77	1263.47
14 I	Madhya Pradesh	1116.03	2373.81	2503.88	2535.83	3262.77	2582.87	2959.23	3070.18
	Maharashtra	3138.75	1975.29	2272.33	1569.37	608.15	1308.75	3156.52	*
16 I	Manipur	3082.18	1163.81	241.34	709.47	1886.33	2103.00	3866.99	2452.99
17 I	Meghalaya	1469.55	1497.88	2060.33	2060.33	1846.60	1846.60	2254.51	900.80
18 I	Mizoram	2079.44	2079.44	1949.55	1949.55	1917.51	1917.51	2042.28	*
19 I	Nagaland	2257.65	1473.21	1350.37	1447.50	1457.45	1457.45	1787.12	1787.12
20 (	Orissa	3309.07	2669.74	1089.22	2580.78	2599.30	2773.86	4352.44	*
21 I	Punjab	820.81	515.57	581.67	718.31	143.24	875.43	1244.17	535.83
22 I	Rajasthan	3258.92	2929.43	0.00	2267.52	4752.30	1295.98	3584.72	*
23	Sikkim	562.00	303.74	601.18	365.87	662.76	125.43	379.25	*
24	Tamil Nadu	825.04	4282.78	13039.37	3648.55	2013.12	5512.50	7895.14	8622.16
25	Telangana	354.88	93.94	195.64	1823.98	894.82	633.08	1329.23	1647.72
26	Tripura	710.63	680.20	676.04	415.30	446.81	499.00	885.77	849.55
27	Uttar Pradesh	2884.18	3293.57	3207.19	3109.82	1830.67	4222.98	7834.39	5347.81
28	Uttarakhand	66.88	3.89	15.54	187.54	907.57	731.40	1344.40	405.84
29 \	West Bengal	508.67	1067.29	6763.87	3522.60	5073.56	4232.67	2372.13	3391.03
	Andaman & Nicobar Island	36.03	36.03	36.88	36.76	31.66	93.36	218.85	201.17
31 (	Chandigarh	357.82	324.15	245.44	278.53	194.32	172.73	577.58	*
32 I	Dadra & Nagar Haveli	58.66	5.84	177.59	59.11	24.82	69.90	11.24	90.74
	Daman & Diu	82.82	57.69	126.42	80.33	21.89	83.00	18.42	67.77
	Delhi	1363.40	931.53	978.64	1024.94	354.33	1295.68	1007.39	*
35 I	Lakshadweep	0.00	0.00	0.00	0.00	-	-	0.00	0.00
	Puducherry	559.60	622.75	826.33	768.69	114.35	426.20	398.43	*

<sup>\*</sup> Statement of expenditure and utilization certificate from the States/UTs are awaited.

Annexure referred to in reply to part (a) to (c) of the Lok Sabha Unstarred Question No.1258 for answer on 28.06.2019 raised by Shri Shrimati Ramya Haridas regarding 'Financial Assistance for Rehabilitation and Protection of Children.

### Details of the funds released under the Ujjawala Scheme during the last four years

(Rs.in lakhs)

SI. No	Name of State/UT	2015-16	2016-17	2017-18	2018-19
1	Andhra Pradesh	71.99	238.05	122.27	0
2	Arunachal Pradesh	9.75	0	0	1.68
3	Assam	385.22	280.88	365.59	0
4	Bihar	0	23.38	28.99	0
5	Chhattisgarh	10.84	46.54	38.75	9.67
6	Goa	0	0	0	0
7	Gujarat	32.88	43.96	59.37	25.02
8	Haryana	7.31	14.78	0	0
9	Himachal Pradesh	0	0	0	0
10	Jammu & Kashmir	0	0	0	0
11	Jharkhand	0	0	0	0
12	Karnataka	265.66	235.52	329.27	8.87
13	Kerala	31.57	24.21	39.48	0
14	Madhya Pradesh	7.06	8.54	10.59	0
15	Maharashtra	304.75	287.41	294.45	19.64
16	Manipur	152.23	117.66	253.88	364.06
17	Meghalaya	0	0	0	0
18	Mizoram	92.5	21.67	26.87	8.23
19	Nagaland	25.17	12.07	14.96	19.45
20	Odisha	233.02	307.24	250.62	21.76
21	Punjab	0	0	0	0
22	Rajasthan	107.27	21.82	143.86	2.75
23	Sikkim	10.51	0	24.82	0
24	Tamil Nadu	99.39	88.43	59.31	66.68
25	Telangana	98.29	44.28	109.89	76.4
26	Tripura	0	0	0	0
27	Uttarakhand	22.92	53.56	82.05	15.08
28	Uttar Pradesh	48.57	89.53	111.18	0
29	West Bengal	50.17	0	84.34	0
30	Andaman & Nicobar Islands	0	0	0	0
31	Chandigarh	0	0	0	0
32	Dadra & Nagar Haveli	0	0	0	0
33	Daman and Diu	0	0	0	0
34	Delhi	0	0	0	0
35	Lakshadweep	0	0	0	0
36	Pondicherry	0	0	0	0
	Evaluation of the Scheme				3.2
	Total	2067.07	1959.53	2450.54	642.49